TOBACCO BOARD (AUCTION) REGULATIONS 1984

No. 8/5/83-EP (AGRI-VI) – In exercise of the powers conferred by section 33 of the Tobacco Board Act, 1975 (4 of 1975) the Tobacco Board hereby makes the following regulations the same having been approved by the Central Government as required by sub-section (3) of the said section namely:-

(1) Short title and	(i)	These regulations may be called the Tobacco Board (Auction) Regulations 1984.
commence- ment	*(ii)	They shall come into force on the date of their publication in the Official Gazette.
(2)	In	these regulations, unless the context otherwise requires -
Definitions	(a)	"Act" means the Tobacco Board Act. 1975 (4 of 1975).
	(b)	"Form" means a form appended to these regulations;
	(c)	"Director of Auctions" means an officer of the Board appointed to discharge the duties and functions of the Director of Auctions under these regulations;
	(d)	"Auction Superintendent" means an officer of the Board appointed to discharge the duties and functions of an Auction Superintendent under these regulations;
	(e)	"Senior classifier" means an officer of the Board appointed to discharge the duties and functions of senior classifier under these regulations;
	(f)	"Classifier" means an officer of the Board appointed to discharge the duties and functions of classifier under these regulations and includes a senior classifier;
	(g)	"Starter" means an officer of the Board appointed to discharge the duties and functions of a starter under the regulations;
	(h)	"Assistant to Starter" means an officer of the Board appointed to discharge the duties and functions of an assistant to a starter under these regulations;
	(i)	"Grade" in relation to tobacco means a grade of tobacco as may be specified by the Board from time to time

^{*} Published in the Gazette of India Extraordinary part-III Section 4 Dt.30-8-1984.

	(j)	"Mixed bale" means a bale consisting of tobacco of a lower standard of uniformity than that specified by the Board;	
	(k)	"Funked tobacco" means tobacco which, while appearing to be sound, has, in the opinion of the classifier, an aroma indicating that the tobacco has been or is about to become mouldy;	
	(1)	"Mouldy tobacco" means tobacco which contains fungus or mouldy growth;	
	(m)	"Nested tobacco" means tobacco packed in such a manner as to deceive the buyer about the nature and quality of the contents as a whole;	
	(n)	All other terms and expressions will have the same meaning as assigned to them in the Act.	
(3)		irector of Auctions shall cause to be delivered to each	
Pass books to	grower in the local area in which a platform has been		
be issued to growers	establ	lished, a pass book in Form 1.	
(4)	1	grower shall send the following returns every year to	
Growers		uction Superintendent of the platform to which he is	
returns	allotted.		
	(a)	a return in Form II within fifteen days after the	
	(4.)	grower has planted tobacco in his land, and	
	(b)	a return in Form III on or after the 1 st day of July but	
		not later than the 15 th day of July in the Districts of	
		Mysore, Kodasu, Bangalore and	
		Kolar and not later than the 30 th day of July in other	
		areas.	

* (in the State of Karnataka and on the 15th day of December not later than 31st day of December in the State of Andhra Pradesh)

(5)	(1)	As soon as may be after the receipt of the return in
Allotment,		Form III but not later than seven days period to the
Delivery quotas		holding of the first auction sale of the season on his
and Rates		platform, the Auction Superintendent shall issue to
		each grower an authorization card in Form IV
		intimating the total quality of tobacco the grown
		may deliver during the season of auction sales and
		the quantity that he may deliver on different dates
		during such season.
	(2)	In determining the total quantity mentioned above
	`-'	the Auction Superintendent shall take into
		consideration the following.
	(a)	the total area which is covered by the certificate of
		registration issued to the grower under section 10 of
		the Act;
	(b)	the total area shown as planted with tobacco by the
		grower in the return in Form-II;
	(c)	the average yield of tobacco in the area;
	L	
	(d)	the estimated yield indicated in the return in Form III
		by the grower.

Provided, that the total quantity authorized for delivery shall at no time exceed the estimated yield indicated by the grower in Form III.

^{*} Added vide Tobacco Board (Auction) Amendment Regulations 1985 published in the Gazette of India part III, Section 4 date 15-2-1985.

(6) Grower not to deliver excess quantity	the regulation Provides the manner of the ma	rower shall be entitled to deliver tobacco in excess of quantity authorized under sub-regulation (1) of lation 5: ided further that if a grower has delivered less than quantity authorized on the first or second dates of sale hay deliver the deficit on subsequent occasion with the hission in writing of the Auction Superintendent.
(7) Mode of packing and delivering tobacco	1	one grade of tobacco. No bale shall weigh more than 80 kilograms or less than 25 kilograms net in the case of Auction Platforms in Karnataka and no bale shall weigh more than 100 kilograms or less than 25 kilograms net in the case of Auction Platforms in the State of Andhra Pradesh. The dimensions of the bale shall be 800 millimeters in length 800 millimeters in width and not more than 610 millimeters in height. Provided that a variation not exceeding 50 millimeters shall be permitted.
		material approved by the Board, each of which shall be at least one meter in length and one meter in width.

⁺ Substituted vide Tobacco Board (Auction) Amendment Regulation 1985 notified in the Gazette of India Part III, Section 4 date 15-2-1985.

	(5) (6) (7) (8)	The bale shall be wrapped in such a manner that by cutting the stitches access may be obtained directly to the tobacco packed in the bale. The wrapping material shall be properly sown with string. The packing material along with the string shall no more than 1 kilogram The bale shall be marked clearly with the registration number of the grower specified in the pass book issued to him under regulation 3 and the date on which the bale is delivered at the platform. No grower shall attach to or inscribe on his bale any
	(0)	other marking. Provided that he may add after and on the same line as his registration number two alphabetical letters for his own identification purposes.
	(10)	The grower shall deliver in one consignment all the bales authorized for sale on any day.
(8) Receipt and weighment	(1)	As soon as the bales are delivered at the platform the Auction Superintendent shall cause each bale to be marked with a lot number in such a manner that all the bales belonging to a grower shall receive consecutive numbers.
	(2)	Each bale shall be weighed and the net weight (after deducting 1 kilogram for the weight of the packing material from the gross weight of the bales shall be clearly marked on the bale.
	(3)	A receipt shall be issued to the grower in Form V and simultaneously a bale ticket in Form VI shall be attached firmly to the bale.
	(4)	The bales shall thereafter be arranged on the platform for sale.

(9)	The bales shall be arranged on the platform strictly in order			
Arrangements on	num	number.		
platform				
(10)	(1)	As soon as the bales are arranged on the platform		
Classification of		the classifier shall open the bales, take out as many		
Tobacco		samples as they deem necessary to arrive at a		
		correct assessment of the grade of the tobacco in		
		the bale and assign an appropriate grade to the		
		tobacco.		
	(2)	The grade so assigned shall be inscribed in ink at		
		the appropriate place in the bale ticket.		
	(3)	A grade once assigned shall not be changed except		
		by the senior classifier who, if he decided to make a		
		change, shall strike out the grade previously		
		assigned and make an entry to that effect on the		
		bale ticket in red ink and initial the same.		
	(4)	After assigning the grade the bale shall be tied up		
		and the samples displayed on the top of the bale till		
		the bale is sold.		
(11)	The Board at its discretion may classify buyers as A, B or			
Classifier of	C on the basis of the purchases of tobacco make by them			
buyers	as sp	ecified in column No.2 of the table below:-		

TABLE

Column No.1	Column No.2
'A' Class buyers	In the State of Karnataka for the year 1984, not less than
	one million kilograms during 1983 or an average of not
	less than one million kilograms of not less than one
	million kilograms a year during 1981, 1982 and 1983 and
	for subsequent year not less than three lakh kilograms
	on the Auction platform concerned during the previous
	year.

^{*} Amended vide Tobacco Board (Auction) Amendment Regulations 1985.
Published in the Gazette of India Part III Section 4 dt. 15-2-1985.

	In the State of Andhra Pradesh for the year 1985, not less than 3 million kilograms during 1984 or an average of not less than 3 million kilograms a year during 1982, 1983 and 1984 and for subsequent years not less than one million kilograms on the auction platform concerned during the previous year.
'B' Class buyers	In the State of Karnataka for the year 1984 not less than 5 lakh kilograms during 1983 or an average of not less than 5 lakh kilograms a year during 1981, 1982, 1983 and for subsequent years not less than 1.5 lakhs kilograms on the auction platform concerned during the previous year.
	In the State of Andhra Pradesh for the year 1985, not less than 1 million kilograms during 1984 or an average of not less than 1 million kilograms in a year during 1982, 1983 and 1984 and for subsequent years not less than 3 lakh kilograms on the auction platform concerned during the previous year.
'C' Class buyers	In the State of Karnataka for the year 1984 not less than 1 lakh kilograms during 1983 or an average of not less than 1 lakh kilograms a year during 1981, 1982, 1983 and for subsequent years, not less than 50,000 kilograms on the auction platform concerned during the previous year.
	In the State of Andhra Pradesh for the year 1985, not less than 1 lakh kilograms during 1984 or an average of not less than 1 lakh kilograms a year during 1982, 1983 and 1984 and for subsequent years not less than 50,000 kilograms on the auction platform concerned during the previous years.

Provided that a person who does not fulfill the condition specified above may be granted authorization as a 'C' class buyer at the discretion of the Director of Auctions.

(12) Procedure for authorization of	(1)	The number of buyers authorized to operate on a platform shall ordinarily be limited to fifteen.
buyer and condition for authorisation	(2)	In granting authorization the Director of Auctions shall give preference to 'A class buyers over 'B' and 'C' class buyers and to 'B' class buyers over 'C' class buyers. In each class of buyers, a buyer who has purchased more tobacco shall less, be preferred over those who have purchased less. In case two buyers have purchased the same quantity of tobacco the question shall be decided by drawing lots.
(13) Application by buyers	*(1)	A person intending to operate as a buyer at a platform shall make an application in Form VII to the Director of Auctions on or before 30 th June in the state of Karnataka and on or before 15 th January in the State of Andhra Pradesh of the year during which he intends to operate or any other date which the Board may consider appropriate for the smooth operation of the auctions.
	*(2)	 a) The application shall be accompanied by a copy of certificate of registration issued by the Board under the Act and by a fee of Rs.500/- b) The fee shall be refunded to the applicant in case authorization is refused.

^{*} Amended vide Tobacco Board (Auction) Amendment Regulations (1985) published in the Gazette of India Part III Section 4 dt.15-2-1985.

(3)	Separate application shall be made for each platform.
(4)	The application shall bear the name and signature of the persons (which shall not be more than four) who will act on behalf of the buyer of the platform.
(5)	 a) On receipt of such application the Director of Auctions, may if he finds the applicant eligible for authorization grant the authorization (which shall be in form VIII)* b) The Director of Auctions may after giving the applicant an opportunity of being heard and for reasons to be recorded in writing, refuse to grant authorization to any person who is disqualified under these regulations or whose operation on the platform is not likely to further the efficient working of the platform. c) An authorization once granted shall remain in force till the end of the calendar year during which it has been granted. d) No person shall operate as a buyer on any platform is he — i) has been declared an insolvent by an appropriate court or ii) owes any debt relating to his business to any grower or to the Board.
(6)	The Director Auctions may refuse to grant authorization to operate as a buyer to any person if he is satisfied that :

^{*} Added vide Tobacco Board (Auction) Amendment Regulations 1988 published in the Gazette of India Extraordinary Part III Section 4 dt.21-12-1988.

	order of lot number.
	number of bales are ready for sale. (2) Each bale shall be put up for sale strictly in the
Auction procedure	opinion of the Auction Superintendent, sufficient
(15)	(1) The auction of tobacco shall start as soon as in the
	the interest of maintaining competition on the platform.
	the presence of the buyer on the platforms necessary in
	buyer was caused by reasons beyond his control or that
	such suspension if he is satisfied that the absence of the
	Provided that the Director of Auctions may revoke
	platform for a period not exceeding 15 days.
	which auctions are conducted, the Auction Superintendent may suspend such buyer from the
buyers	Superintendent concerned for consecutive days during
Suspension of	obtaining leave of absence from the Auction
(14)	If an authorized buyer remains absent without
	regulations required to submit.
	time, which he was under the rules or
	reports to the Auction Superintendent in due
	v) Such person has failed to submit any returns or
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	Board any fine or other sum payable to it by him;
	iv) Such person has failed to pay in due time to the
	whom authorization has been refused; or
	rules or regulations; or iii) Such person is a partner with any person to
	under the Act or of any malpractice under the
	ii) Such person has been guilty of any offence-
	cancellation or
	months have not elapsed since the date of such
	has been cancelled some time back and six
	i) Such person's registration issued under the Act

Provided that the starter may alter the order of sale if he considers that such alteration is necessary to facilitate the smooth conduct of a sale.

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(16) Conduct of sales	(1)	At every sale the starter, the assistant to starter and his assistance shall take their positions together in a line and shall not be separated by any other persons.
	(2)	The assistant to the starter shall stand facing the main line of buyers and beside the bale which is being sold and shall continue in that position until the name of the buyer of the bale has been declared by him
	(3)	Buyers shall arrange their own position in the line of buyers.
	(4)	If the buyers are unable to agree on their position the matter shall be referred to the Auction Superintendent whose decision shall be final.
(17) Mode of bidding	(1)	At the commencement of the sale of each bale starter shall announce the grade and the price he puts on it.
	(2)	Immediately there after, the assistant to the starter shall take of the price and continue to chant that price or any higher price bid by a buyer till he is satisfied that no higher bid will be forth coming. He shall then announce the name of the highest bidder.
	(3)	A buyer accept the starting price and there after the bidding shall proceed by bids of not less than 10 paise per kilogram until the bales is knocked down to the highest bidder.
	(4)	As soon as the bale has been knocked down the assistants shall enter at the appropriate place on the bale ticket the price or the tobacco and the name of the buyer and put his initials there on. He shall also obtain the initials of the buyer. After this, the buyer shall not question the sale on the ground that the price indicated is incorrect or that he did not bid for the bale.

(18) Withdrawal of tobacco kept for sale	(1)	When a classifier finds that a bale is so badly handled damaged, mixed, mouldy or funked as to be unfit for sale without being rehandled, he shall with the consent of the senior classifier with draw the bale from sale. A notice to this effect shall be prominently displayed on the bale and the bale shall not be offered for sale by the starter.
	(2)	The bales shall be delivered to the grower who may reoffer the bales for sale, on such day as may be authorized to be Auction Superintendent, after rehandling the tobacco. Such reoffered tobacco shall not be counted against the tobacco that the grower might be authorized to deliver on that date under Regulation 5.
(19) Mouldy, funked, mixed, badly handled or damaged tobacco	(1)	If a bale is so mouldy, mixed, badly handled, damaged or funked as to be irreparable by handling but in the opinion of the senior classifier may positively have some value, the bale may be offered for sale if an entry to that effect is made on the bale ticked and a notice to that effect is prominently displayed on bale and is so declared by the starter before the bale is offered for sale.
	(2)	No buyer shall repudiate the sale of such a bale merely on the ground that it is mouldy, mixed, badly handled, damaged or funked.
(20) Nested tobacco	(1)	No grower shall offer for sale any tobacco which is nested.
	(2)	If a classifier finds that a bale is nested he shall withdraw the bale from sale and report the matter to the Auction Superintendent.
	(3)	If a buyer discovers and reports to the Auction Superintendent within 48 hours of a sale that the bale purchased by him was nested, the Auction Superintendent shall immediately cause the tobacco to be inspected.

	(4)	If on a report by a classifier, referred to in Sub-	
	(4)	regulation (2) or as a result of the inspection referred to	
		, ,	
		in Sub-regulation (3) the Auction Superintendent is	
		satisfied that a bale is nested, he shall be authorized to	
		impose the penalty of refusal to receive or put for sale	
		any tobacco delivered by the grower under rule 7 of the	
		Tobacco Board (Auction) Rules, 1984.	
	(5)	If the Auction Superintendent feels that the registration	
		of the grower should be cancelled he shall make a	
		report to the Chairman accordingly and the Chairman	
		may proceed under rule 7 of the Tobacco Board	
		(Auction) Rules, 1984.	
	(6)	A bale after sale found to be nested shall be referred	
		for sale by the Auction Superintendent and the sale	
		proceeds shall be utilized to make a refund to the buyer	
		towards the purchase price of the bale and cost of	
		transport. If the amount realized by such sale is not	
		sufficient to refund the buyer, such short fall shall be	
		recovered by the Auction Superintendent from	
		amounts due to the grower by the Board and pay to the	
		buyer.	
(21)	lf n	o buyer bids for a bale the Starter may reduce the	
No bid bales	star	ting price. If even then there is no bid forthcoming the	
		ter may which draw the bale from sale. Such bale, may	
	at the option of the grower, be either returned to him or be		
	re-offered for sale by the Auction Superintendent on any		
	other date if no bids are received for a bale so offered for		
	sale, the Board or such agency as may be authorized by the		
	Board shall buy the bale at such price as may be specified by		
	it from time to time. Provided that it shall not be obligatory		
	for the Board or the agency to buy tobacco which the Board		
		y consider unsuitable for purchase by it.	
(22)	(1)	Within 30 minutes after the sale price has been marked	
Rejection by	` ′	by the assistant to the starter, the grower may, by	
grower		drawing a clearly visible red cross on the bale ticket,	
		refuse to accept the price for such bale.	

	(2)	A grower who has refused to accept the price of a bale may either remove it from the platform or request the
		Auction Superintendent to reoffer it for sale.
	(3)	Such bale shall be reoffered for sale only one and if at
		such resale the grower refuses to accept the price for
		such bale he shall remove the bale from the platform or
		offer it to the Board for purchase under regulation 21.
(23)	(1)	Subject to the provisions of regulation 19 a buyer may
Repudiation by		notify the senior classifier within 30 minutes after the
buyers		sale for the day is concluded that a bale purchased by
		him is badly handled, mouldy funked or damaged or is
		in some other manner unfit for sale.
	(2)	The senior classifier will immediately investigate the
		matter and if he upholds the contention of the buyer
		the sale of the bale may be repudiated by the buyer.
	(3)	If the senior classifier does not uphold the contention of
		the buyer the sale shall stand.
	(4)	If the contention of the buyer has been upheld or
		rejected the senior classifier shall indicate on the front
		of the bale ticket the reason for upholding or rejecting
		the contention.
	(5)	Such bale may be returned to the grower or reoffered
		for sale as the case may be under the provisions of
(24)	(1)	regulation 18 or regulation 19.
(24) Removal of	(1)	A buyer shall remove the bales purchased by him from
bales by buyers		the place of sale on the platform to a place indicated by the Auction Superintendent within half an hour of the
bales by buyers		closing of the bales after sale.
	(2)	A buyer shall remove his tobacco from the platform
	(2)	within 5 hours of the sale.
	(3)	If a buyer fails to remove his tobacco within the time
	(3)	prescribed in Sub-regulation (2) the Auction
		Superintendent shall not be liable for any loss or
		damage which the tobacco may sustain.
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(25)	(1)	A grower shall remove the tobacco which is returned
Removal of		to him for any reason within 5 hours of the close of
bales by the		sale.
growers	(2)	If the grower fails to remove the tobacco within the
	` `	allotted time, the Auction Superintendent may have
		the tobacco removed and stored at the cost of the
		grower.
	(3)	If the grower fails to claim the tobacco within a period
	``'	of 10 days from the date it became liable to be
		removed, the Auction Superintendent may have the
		tobacco sold and make payment of the price realized
		· · · · · · · · · · · · · · · · · · ·
		to the grower after deducting the cost of storage and
(20)	*/*	other incidental expenses.
(26)	*(1)	In the State of Karnataka the Auction Superintendent
Payment to		shall pay the grower the price of the tobacco sold on
growers		his platform within 10 days of the conclusion of the
		sale and in the State of Andhra Pradesh, the Auction
		Superintendent shall pay 50 percent within 10 days
		and the balance within 45 days of the conclusion of
		the sale in which the tobacco was sold and from such
		payment the fee liable to be recovered from the
		grower under section 14A of the Act, the Duty of
		Excise liable to be paid by the grower under the
		provisions of the tobacco Cess Act, 1975 (No.26 of
		1975) and such other charges as the grower is liable to
		pay under the rules or regulations shall be deducted.
	(2)	The payment shall be made by a cheque drawn in
	\-'	favour of the Bank wherein the grower has his account
		and which is indicated in the pass book issued to him
		·
/371	/11	under regulation 3.
(27)	(1)	A buyer shall pay to the Auction Superintendent the
Payment by		price of the tobacco purchased by him within such
buyers		time as the Board may require.

^{*} Amended vide Tobacco Board (Action) Amendment Regulations 1985 published in the Gazette of India Part III, Section 4, Dt. 15-2-1985.

	(2)	If a buyer fails to settle his accounts within the time				
		specified in terms of sub-regulation (1) the Auction				
		Superintendent may impose the penalty of refusal to				
		permit him to be present at and to make purchases on the				
		platform under rule 9 of the Tobacco Board (Auction) Rules,				
		1984.				
	(3)	If the Auction Superintendent feels that the penalty of				
		cancellation of registration should be imposed he shall				
		make a report to the Chairman who may proceed under				
		rule 9 of the Tobacco Board (Auction) Rules, 1984.				
	(4)	A buyer who fails to make payment within the specified				
		time shall not be permitted to bid on any floor established				
		by the Board till such time as he settles his account.				
	(5)	To ensure timely payment from the buyers, the Board may				
		require each buyer to produce, to the satisfaction of the				
		Board, a Bank guarantee or letter of Credit or such other				
		Security for such sums as it may deem necessary.				
(28)	(1)	No person other than those authorized by the Auction				
Presence		Superintendent shall be permitted to enter into a platform.				
on the	(2)	Not more than two representatives of a buyer shall be				
platform		permitted to enter the platform or participate in the				
	1-1	bidding at a time.				
	(3)	A grower whose tobacco is being auctioned or his				
		representative duly authorized by him may enter the				
		platform in order to examine the price fetched by his				
(20)	IÆ .	tobacco after his bales have been knocked down.				
(29)	l	If any dispute not provided for in the regulations arises in the				
Disputes	l	course of or incidental to sales, the matter shall be referred to the Director of Auctions whose decision shall be final.				
(30)	_	Tobacco Board (application to the State of Karnataka)				
Repeal	l	Regulations, 1979 and the Tobacco Board (application to the				
repear	State of Andhra Pradesh) Regulations 1979 are hereby repeated					
	and the provisions of the General Clauses Act, 1897 (10 of 1897)					
	l	shall so far as may be apply to the interpretation of these				
	l	regulations as it applies to the interpretation of a Central Act.				
	- Salada is a strapping to the interpretation of a central fee.					